

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 315

IA-1621/2023

In

IB-192(ND)/2021

IN THE MATTER OF:

Ram Ratan Jagati (Sole Propreitor of JJ Petitioner/Applicant
Trading FZE

Vs.

Alstrong ACP Manufacturing India Pvt. Ltd. Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 07.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Mr. Aadil Khan, Mr. Sohaib Khan Advs.

For the IT Dept : Mr. Sanjay Kumar, Ms. Easha Advs.

For the RoC : Ms. Shankari Mishra, Mr. Aakash Sharma Advs.

ORDER

IA-1621/2023

Pursuant to the notice issued to RoC and Income Tax Department, Ld. Counsel appearing for RoC and Income Tax Department have submitted that they have no role and no comments to offer in the present matter.

Personal appearance of the RoC and Income Tax Department is dispensed-with.

List the matter for arguments **on 21.05.2024.**

The Applicant is directed to prepare and file a brief note of submissions within three days.

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)